

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. C.P. (IB)/506(MB)2022

IN THE MATTER OF

Dmi Finance Private Limited

Vs

Goldsouk Infrastructure Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Mr. Kunal Kanungo (Erstwhile) (PH)
For the Petitioner: Mr. Nikhil Rajani (New) (VC)

ORDER

The Ld. Counsel Mr. Kunal Kanungo submits that he prays for discharge from the case. Mr. Nikhil Rajani appearing through virtual mode accepts the said fact and submits that he shall be filing his Vakalatnama on behalf of the Petitioner before the next date. In view of the request made, adjourned to **16.05.2024**. It is made clear that, no further adjournment shall be granted.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)